

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:
NEW DELHI**

O.A. No.3052/2018

This the 4th day of December, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Gagan Sharma, Aged about 23 years,
S/o late Sh. Arun Kumar Sharma,
Ex Work Charge Regular Beldar,
R/o L-53, Street No.12,
New Seelampur, Bhrampuri, Delhi-53 - Applicant

(By Advocate: Mr. Prem Chand)

VERSUS

1. The Secretary, Services Department,
Govt. of NCT of Delhi,
Delhi Sachivalaya, 5th Floor, 'A' Wing,
IP Estate, New Delhi-110002
2. Additional Commissioner (Slum)
MCD, Dr. Shyama Prasad Mukherjee,
Civic Centre, Minto Road, New Delhi-110002
3. The Chief Executive Officer,
Delhi Urban Shelter Improvement Board,
Govt. of NCT of Delhi,
Vikas Bhawan, ITO, New Delhi-110002
4. The Director,
Delhi Urban Shelter Improvement Board,
(Administration Branch)
A-Block, 2nd Floor, Vikas Bhawan-III,
Civil Lines, Delhi-110054

(By Advocates: Ms. Harvinder Oberoi for respondent no.1

Mr. Birendra Kr. For respondent nos. 3 & 4)

O R D E R (Oral)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- “(i) Quash and set-aside Order dated 31.05.2018, 14.5.2018 and 15.12.2017, whereby the applicant has been denied compassionate appointment (Annexure A-1, 2 & 3)
- (ii) Directions to the respondents to consider the case of the applicant to issue offer of appointment for the post of Group ‘C’ or ‘D’ on compassionate grounds as per his eligibility and educational qualification.
- (iii) any other order(s) as this Hon’ble Court deem proper in the interest of justice.”

2. When the matter is taken up, counsel for respondent nos. 3 and 4 informs that the applicants of this OA do not come within the purview of the CAT. In view of this, counsel for the applicant states that he wishes to withdraw the OA. Accordingly, the OA is dismissed as withdrawn. However, applicant is permitted to seek his remedy before the appropriate forum, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

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